

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT – IV

17. IA-2331, 2368 & 2385/2020,  
IA-840 & 819/2021, IA-4643/2023, CONT.A./02/2024  
in C.P.(IB)/500(MB)/2019

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 26.06.2024

NAME OF THE PARTIES:

UCO Bank

Vs

Gangakhed Sugar & Energy Ltd.

SECTION: 7, 60(5), 43(1) r/w 44 (1) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.  
Rule 11 of NCLT Rules, 2016

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**ORDER**

1. Ms. Bindu Bhatia, Ld. Counsel for erstwhile Resolution Professional present (VC). Mr. Aniruth Purusothaman, Ld. Counsel for the Respondents in IA-2331, 2368 & 2385/2020, IA-819 & 840/2021 present.
2. **IA-4643/2023:** The daily order file shows that the Applicant in this case was not present on 04.12.2023, 31.01.2024, 27.02.2024 & 24.04.2024. Today also no representation on behalf of the Applicant. It seems that the Applicant is not interested in pursuing this matter. Therefore, IA-4643/2023 is **dismissed** on account of non-prosecution.
3. **CONT.A./02/2024:** The daily order file shows that the Applicant in this case was not present on 06.05.2024. Today also no representation on behalf of the Applicant. It seems that the Applicant is not interested in pursuing this

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IA-2331, 2368 & 2385/2020,  
IA-840 & 819/2021, IA-4643/2023, CONT.A./02/2024  
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matter. Therefore, CONT.A./02/2024 is **dismissed** on account of non-prosecution.

4. List all remaining Five IAs (IA-2331, 2368 & 2385/2020, IA-840 & 819/2021) are listed on **21.08.2024** for further consideration.

Sd/-  
**ANU JAGMOHAN SINGH**  
Member (Technical)

Sd/-  
**KISHORE VEMULAPALLI**  
Member (Judicial)